

Export Promotion Industrial Park (EPIP) in Mangalore has been received from the Government of Karnataka.

[Translation]

Coal Washeries

1186. SHRI SUSHIL CHANDRA : Will the Minister of COAL be pleased to state :

(a) the number of Coal Washeries set up till date by the Coal India Ltd. and the private sector to bring down the ash content in the non-coking coal; and

(b) the places where these coal washeries have been set up?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). One non-coking coal washery at Bina in Northern Coal fields Limited has been set up by Coal India Limited. "No-Load" test for this washery has been completed and load trial test is expected to be carried out in October, 1996. Another washery at Piparwar in Central Coal fields Limited is being set up by Coal India Limited.

Coal India Limited have issued Letters of Intent to private investors for setting up washeries on "Build-Own-Operate" basis at the following four places :

S.No.	Name of Place	Coal Company
1	Dipka	South Eastern Coalfields Limited
2	Kalinga	Mahanadi Coalfields Limited
3	Ananta-Bharatpur	Mahanadi Coalfields Limited
4	Sasti	Western Coalfields Limited

[English]

Air Cargo Export

1187. DR. T. SUBBARAMI REDDY : Will the Minister of COMMERCE be pleased to state :

(a) whether the growth in air cargo exports has dropped;

(b) if so, the export figures for 1994-95 and to what extent it was more in comparison to 1995-96 and the main reasons for drop;

(c) whether the Government have taken any concrete measures to increase the air cargo exports during 1996; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No, Sir.

(b) The provisional figures for exports by air for 1994-95 and 1995-96 are as under :-

1994-95	Rs.25,24,604 lakhs.
1995-96	Rs.31,64,138 lakhs.

(c) and (d). Based on projections presented by the Confederation of Indian Industry, air cargo exports are expected to increase at the rate of 10% per annum between 1996 and 2005.

[Translation]

Delicensing of Sugar Industry

1188. PROF. PREM SINGH CHANDUMAJRA : JUSTICE GUMAN MAL LODHA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to delicense the sugar industry;

(b) if so, the broad outlines thereof; and

(c) if not, the reasons therefor and the production capacity of sugar industry for which licenses have been issued till date?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). At present, there is a short list including sugar industry. The review of this list is made from time to time. The installed capacity in terms of annual sugar production at the end of season 1994-95 stood at 122.1970 Lakh Tonnes.

[English]

Use of Hindi in High Court Proceedings

1189. SHRI JAI PRAKASH AGARWAL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the progress made so far in the use of Hindi besides English in the proceedings and decisions of Delhi High Court;

(b) whether the Government propose to bring any legislation in this regard;

(c) if so by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT K. KHALAP) : (a) to (d). Article 348(1) of the Constitution provides that all proceedings in the Supreme Court and in every High Court shall be in English until Parliament by law otherwise provides. Under article 348(2), the Governor of State may with the previous consent of the President, authorise the use of Hindi or any other language used for any official purposes of the State, in